HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE SEVENTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 11466 OF 2025

Between:

Nayeem Mohammed, (Proprietor), SA). Sri Mohammed Haji, aged about 34 years, R/o. H. No. 9-4-69, Barkat Pura, Nizamabad -503001 registered with the trade name M/s. R.K. Mobiles, a Proprietorship concern having its office at Shop No. 17, City Plaza Complex, Amberpet, Nizamabad, Telangana - 503001.

...PETITIONER

AND

1. State Tax Officer, Bodhan and Nizamabad, Telangana.
2. State of Telangana, Rep. by its Principal Secretary (Revenue) Department, Telangana, Secretariat Buildings, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly in the nature of a writ of mandamus declaring Show Cause Notice in DRC - 01 dated 28-12-2023 bearing Reference No. ZD361223055653H and the consequent order dated 30-12-2023 bearing Reference No. ZD361223070853E passed in Form DRC - 07 under Section 73 of the TSGST Act, 2017 by the Respondent No. 1 for the tax period July, 2017 to March, 2018 as being unsigned, void, arbitrary, illegal, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) of the Constitution of India and consequently set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further action including collection of disputed tax pursuant to the Show Cause Notice in DRC-01 dated 28-12-2023 bearing Reference No. ZD361223055653H and the consequent order dated 30-12-2023 bearing Reference No. ZD361223070853E passed in Form DRC- 07 under Section 73 of the TSGST Act, 2017 by the Respondent No. 1 for the tax period July, 2017 to March, 2018 under the provisions of TSGST Act, 2017.

Counsel for the Petitioner: Ms. K.PRABHABATI, REP. FOR SRI A.V.RAGHU RAM

Counsel for the Respondents: SRI T.CHAITANYA KIRAN, AGP, REP. FOR SRI SWAROOP OORILLA, SPL. GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.11466 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Ms. K. Prabhabati, learned counsel represents Sri A.V. Raghu Ram, learned counsel for the petitioner and Sri T. Chaitanya Kiran, learned Assistant Government Pleader representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. Learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition with liberty to the petitioner to file a properly constituted petition.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-T. JAYASREE
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

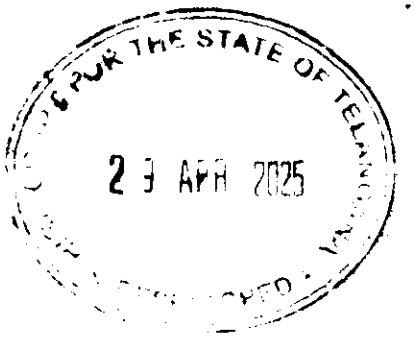
To,

1. One CC to SRI A.V.RAGHU RAM, Advocate [OPUC]
2. Two CCs to SRI SWAROOP OORILLA, SPL. GP FOR STATE TAX, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

BSR
LS

HIGH COURT

DATED:17/04/2025



ORDER

WP.No.11466 of 2025

DISMISSING THE WRIT PETITION

AS WITHDRAWN,

WITHOUT COSTS

(6)

kpr

28/4/25